

CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH,  
CAMP AT AURANGABAD.

ORIGINAL APPLICATION NO.185/2001.

Tuesday, this the 8th day of August, 2001.

Hon'ble Shri Justice Birendra Dikshit, Vice-Chairman,

S.F.Thokal,  
28/224, Hudco Pipeline Road,  
Savedi,  
Ahmednagar - 414 001.  
(Applicant in person)

...Applicant.

v.

1. Union of India through Secretary,  
Telecommunication Department,  
New Delhi - 110 001.
2. Chief General Manager,  
Telecommunications,  
Bharat Sanchar Nigam Ltd.,  
Maharashtra Circle,  
Mumbai - 400 001.
2. Divisional Officer Telecom,  
Sahakar Kranti Building,  
Market Yard,  
Ahmednagar - 414 001.
3. Divisional Engineer,  
Indian Telegraphs,  
Coaxial Cable Division,  
Anoop Building,  
6th floor, Reay Road,  
Bombay - 400 020.

B. *sent*

...2.

4. Divisional Engineer (Administration),  
Department of Telecom Services,  
Sahakar Kranti Building,  
Market Yard,  
Ahmednagar - 414 001.

: O R D E R (ORAL) :

Shri Birendra Dikshit, Vice-Chairman,

Applicant has moved an application praying that he is financially very poor, hence he cannot have another legal practitioner at Aurangabad. He prays that the case be heard at Mumbai. However, the applicant is claiming relief against Bharat Sanchar Nigam Limited, which has not been notified under section 14(2) of Administrative Tribunals Act, 1985. This Bench has already held in respect of maintainability of application under section 19 of Administrative Tribunals Act against Bharat Sanchar Nigam Ltd., in O.A. Nos. 246/2001, 278/2001, 205/2001 and 282/2001 decided on 23.8.2001 that this Tribunal has no jurisdiction to determine dispute of employees of that organisation against its management. Thus, no useful purpose will be served by adjourning the case and, therefore, we refuse to adjourn the case. Thus, the application is liable to be dismissed on merits for the reasons assigned in above mentioned OA No.246/2001 etc.

*B. Dikshit*  
(BIRENDRA DIKSHIT)  
VICE-CHAIRMAN